

By E mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/1999/ 4187 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. Khound,
District and Sessions Judge,
Golaghat.

Dated Guwahati the 7th August, 2019.

Sub: Earned Leave with station leave Permission.

Ref:- Your letter No. DJ(G) 7651/2019, dtd. 05.08.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 12 (eleven) days Earned Leave w.e.f. 06.08.2019 to 17.08.2019 along with station leave permission, with your official vehicle up to Guwahati, at your own cost, w.e.f. the morning of 06.08.2019 till the morning of 19.08.2019 (sufficing 18.08.2019 being Sunday) has been granted, subject to the submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Further, you are requested to hand over charge of your Court and office to the Additional District and Sessions Judge, Golaghat and in his absence to the senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/1999/ 4188 - /A, dated 7.8.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rdes